

	<i>States</i>	<i>Common</i>	<i>Fine</i>	<i>Superfine</i>
8.	Orissa	345.05	361.10	377.15
9.	Punjab	347.25	374.30	393.80
10.	Rajasthan	341.25	365.00	386.98
11.	Uttar Pradesh	330.70	345.90	369.25
12.	West Bengal	323.15	341.55	356.70
13.	Maharashtra	330.05	345.35	360.60
14.	Pondicherry	313.90	328.20	343.00
15.	Chandigarh	338.20	364.55	383.50

Hudco Commercial Project

133. DR. ASIM BALA:
SHRI ARJUN SINGH
YADAV:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item appearing in the 'Hindustan Times' dated October 7, 1991 regarding the award of HUDCO Commercial Project to a contractor without the approval of the board of directors;

(b) if so, the reaction of the Government thereto;

(c) the reasons for the procedural lapses.

(d) the detail of the action taken against the guilty persons; and

(e) the details of the other contracts and work orders awarded by HUDCO during the last 12 months without following the procedure laid down and the corrective measures taken to check such violation henceforth?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI. M.ARUNACHALAM): (a) to (e). Yes, Sir, The building project referred in the news item has been taken up by HUDCO at the instance of the Ministry of Urban Development for generation of office space and other commercial spaces. The award of work was processed as per normal procedure and vetted by the architectural and construction management team of the Corporation. Due to shortage of time approval of the HUDCO Board of Director could not be obtained, as expiry of the validity of the offer would have resulted in a considerable loss to the Corporation. The decision of the Management was, however, to be ratified by the Board or Directors. The delay in bringing up the matter for ratification by the Board was noticed later in a meeting of the Board of Directors. After taking all factors into consideration the Board observed that a final decision on the ex-post-facto approval of the work order could be taken after the transaction audit of the project accounts has been completed. Meanwhile, to avoid escalations in cost and its adverse effect on the economic of the project, the Board allowed the work on the project to continue.

To avoid recurrence of any such instance in future, the board of directors of HUDCO has constituted a Committee consisting of 4 directors for streamlining the procedures and project management system in HUDCO.

In other projects taken up by HUDCO, such procedural lapses have not come to notice of the Board of Directors HUDCO.

Foreign Capital Investment

134. SHRI SYED SHAHABUDDIN: Will the PRIME MINISTER be pleased to state:

(a) the measures adopted by the Government to attract foreign capital for industrial investment in the Country since June, 1991:

(b) the net foreign capital inflow during the last three financial years, year-wise, as well as by country of origin and by industrial sub-sector: and

(c) the anticipated inflow during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a). Measures adopted by the Government to attract foreign capital for industrial investment in the country are enshrined in the statement on industrial policy tabled in both the House s of Parliament on July 24, 1991.

(b) and (c). Statistical information about net foreign capital inflow, financial, year-wise as well as by country of origin and by industrial sub-sector is not maintained in the Ministry. However, statements showing (1) country-wise break up of the amount of foreign investment approved; and (2) industry-wise break up of foreign collaboration approvals given during the last three years, are attached in the enclosed statement I and II. During the current year by the end of October, 1991, the amount of foreign investment approved is about Rs. 28,968 lakhs.

STATEMENT-I

<i>Sl. No.</i>	<i>Name of the Country</i>	<i>1988</i>	<i>1989</i>	<i>1990</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>
1.	Australia	10.01	300.00	62.80
2.	Austria	163.90	52.00	74.35
3.	Belgium	-	32.52	-
4.	Bahrain	-	-	-
5.	Brazil	40.00	-	7.98
6.	Bulgaria	-	-	-
7.	Canada	26.00	117.00	66.00
8.	Czechoslovakia	15.00	139.00	-